
(2011) 08 SC CK 0152

In the Supreme Court Of India

Case No : Writ Petition (Civil) No. 631 of 2004

Environmental and Consumer Protect. Found.

APPELLANT

Vs

Delhi Administration and Others

RESPONDENT

Date of Decision : 09-08-2011

Acts Referred:

Citation : (2011) 9 SCALE 123

Hon'ble Judges : Deepak Verma, J; Dalveer Bhandari, J

Bench : Division Bench

Advocate : Ravindra Bana, for the Appellant; Parag P. Tripathi, ASG, Purnima Bhatt, Sunita Sharma, S.S. Rawat, Gargi Khanna, Anil Katiyar, D.S. Mahra, Wasim A. Qadri, Zaid Ali, Anil Katiyar, Anil Shrivastav, Ritu Raj Biswas, Abhishek Gupta, R. Gopalakrishnan, Rahul Verma, Abhishek Atrey, Vishal Yadav, G.N. Reddy, C. Kannan, Navnit Kumar for Corporate Law Group, Manjit Singh, Rajit Singh for Kamal Mohan Gupta, Kuldeep Singh, R.K. Pandey, H.S. Sandhu, K.K. Pandey, Mohit Mudgil, A. Subhashini, Gopal Singh, Rituraj Biswas, Manish Kumar, Amitesh Kumar, Ravikant, Gopal Singh, Edward Belho, K. Enatoli Sema, P. Athuime R. Naga, Nimshim Vashum, Abhishek Atrey, Brijesh Panchal, Sanjiv Sen, P. Parmeswaran, Ujjwal Banerjee, Tara Chandra Sharma, Neelam Sharma, R. Sundaravaradan V.G. Pragasam, S.J. Aristotle, S. Prabhu Ramasubramanian, A. Mariarputham, AG, Aruna Mathur, Yusuf Khan for Arputham Aruna and Co., Hemantika Wahni, Ashwani Kumar, S. Banerjee, Khwairakpam Nobin Singh, Sapam Biswajit Meitei, K.N. Madhusoodhanan, M.T. George, Sunil Fernandes, Suhaas Joshi, Astha Sharma, Rakesh Kumar Khanna Rashmi Khanna, Surya Kant, Pranav Vyas, Seema Rao, Purnima Jauhari, Vishal Pawar, Ajay Kr. Singh, Savitri Pandey, Shrish Kumar Misra, Promila, S. Thananjayan, Vikrant Singh Bais, Vibha Datta Makhija, Abhijit Sengupta, B.P. Yadav, Anima Kujur, Atul Jha, Dharmendra Kumar Sinha, Bina Madhavan, Merusagar Samantaray, Binu Tamta, Pratibha Jain, Ramesh Babu M.R., Krishnanand Pandeya, V.N. Raghupathy, G. Prakash, Sanjay Kharde, Asha Gopalan Nair, Naresh K. Sharma and Pratibha Jain, for the Respondent

Final Decision : Allowed

Judgement

1. By order dated 29th April, 2011, this Court directed that basic facility of

potable drinking water be made available to all the schools. It is indeed unfortunate that the States of U.P., Bihar, Orissa and Jammu & Kashmir have yet not complied with that order in toto. There are many schools where there is no provision of drinking water.

2. We direct the concerned Chief Secretaries of these States to ensure that potable drinking water is made available in all the schools of their respective States on or before 15th September, 2011 and an affidavit to that effect be filed by the Chief Secretaries of the States on or before 20th September, 2011. In case, for any reason, this facility is not provided by any State, then the concerned Secretary of that State shall remain present in Court on the next date of hearing i.e.22.9.2011.

3. We also direct all the other States to file affidavits before this Court within one week informing this Court that the facility of potable drinking water has been provided in all the schools in their respective States. The affidavits would be filed by the Chief Secretaries of the States themselves or by the Administrators of the Union Territories.

4. List this matter again on 22nd September, 2011.